

e-FIR No. 004600/2020
PS Keshav Puram
State Vs. Unknown
Vehicle No. DL-6SAU-6296

22.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020, the present application for release the vehicle bearing no. DL-6SAU-6296 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.

Sh. Naresh Talwar, Ld. Counsel for the applicant (through VC).

The present application for release of vehicle bearing number DL-6SAU-6296 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Krishan wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
22.06.2020

FIR No. 192/2020
PS Keshav Puram
State Vs. Fazle-Rub-Anjum
Vehicle No. DL-8SCD-3781

22.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-8SCD-3781 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.

Ms. Ayesha Parveen, Ld. counsel for the applicant through VC.

The present application for release of vehicle bearing number DL-8SCD-3781 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bablu wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
22.06.2020

FIR No. 004560/2020
PS Budh Vihar
State Vs. Unknown
Vehicle No. DL-8SCK-5293

22.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-8SCK-5293 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.

The present application for release of vehicle bearing number DL-8SCK-5293 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Ramesh Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
22.06.2020

FIR No. 011677/2020
PS Budh Vihar
State Vs. Dharamchand

22.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Dharamchand has taken up through VC.

Present : Ld. APP for the State through VC.

Ms. Geeta Bhandari, Ld. Counsel for accused through VC.

IO HC Yogesh through VC.

Copy of reply received from the IO through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 07.06.2020, he is no longer required for investigation as no recovery has been effected from him and he has been falsely implicated and hence the accused Dharamchand be released on bail.

Ld. APP for the State opposes the bail application.

The reply filed by the IO has duly perused, as per which the recovery has already been effected from the accused. He further submits that he does not required custodial interrogation of the accused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 07.06.2020, recovery has already been effected, and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the

continue detention of accused in judicial custody, accordingly, the bail application of accused Dharamchand is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
22.06.2020

FIR No. Not known
PS Budh Vihar
State Vs. Gaurav
22.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Gaurav has taken up through VC.

Present : Ld. APP for the State through VC.

Sh. Arif Shakeel, Ld. Counsel for accused through VC.

Copy of reply received from the IO HC Tribhuvan through electronic mode in case FIR No. 279/19, PS Budh Vihar, u/s 356/379/34 IPC as per which the accused has already been released in this case. Ld. Counsel for the accused submits that the accused is not aware about the case particulars of the accused including the FIR number. Ld. Counsel further submits that the accused has already admitted interim bail.

Ld. APP for the State opposes the bail application.

Heard. Record perused.

In the present case, the FIR number is not within the knowledge of the counsel and as per reply received from the IO, the accused has already been released in FIR No. 279/19, PS Budh Vihar, u/s 356/379/34 IPC.

In these circumstances, in the absence of the FIR number having been disclosed, present application stands dismissed with liberty to file afresh as per law as and when correct particulars of the FIR come to the knowledge of the counsel / accused.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi / 22.06.2020